

1 WP-14436-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 8th OF MAY, 2025

WRIT PETITION No. 14436 of 2025

AJJU AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Shailendra Verma, learned counsel for the petitioners.

Shri Bharat Singh, learned Additional Advocate General along with

Shri Aryaditya Singh, learned counsel for respondents/State.

<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The proceedings are still pending against the petitioners, thus, the present petition is premature.

2. Accordingly, the present petition is disposed of.

3. Needless to say that if the petitioners are still aggrieved by the order

passed by the respondents, they may approach the appropriate forum.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE



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